

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 510 of 2020

IN THE MATTER OF:

Elektronik Lab India Pvt. Ltd.

...Appellant

Versus

Pinnacle (Air) Pvt. Ltd.

...Respondent

Present:

For Appellant : Ms. Jaikriti S. Jadeja and Ms. Shweta, Advocates

O R D E R
(Through Virtual Mode)

16.07.2020 Heard learned counsel for the Appellant who made endeavours to convince us that triggering of 'corporate insolvency resolution process' has been resorted to within the period of limitation.

Let notice be issued on the Respondent. Appellant to provide mobile Nos./*e-mail* address of the Respondent. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three days.

List the matter 'for Admission (After Notice)' on **17th August, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

/ns/gc/